

ANIL METAL INDUSTRIES Vs Commissioner of Income Tax

Court: Allahabad High Court

Date of Decision: Dec. 17, 2002

Acts Referred: Income Tax Act, 1961 " Section 256, 80J

Citation: (2003) 130 TAXMAN 593

Hon'ble Judges: Yatindra Singh, J; M. Katju, J

Bench: Full Bench

Final Decision: Disposed Of

Judgement

@JUDGMENTTAG-ORDER

This is an Income Tax reference u/s 256(1) of the Income Tax Act, 1961. In which the following question has been referred to us for our opinion :

Whether, on the facts and in the circumstances of the case, the assessee is entitled to relief u/s 80J of the Income Tax Act, 1961 in respect of

borrowed capital having regard to the provisions of section 80J as amended by Finance Act (No. 2) of 1980 ?

2. The assessee is a firm and the relevant assessment year is 1979-80, The petitioner filed a return claiming the benefit u/s 80J of the Income Tax

Act and the question involved is whether borrowed capital is to be included in the total capital employed by the assessee for getting relief u/s 80J

of the Income Tax Act. It has been held in Lohia Machines Ltd. and Another Vs. Union of India (UOI) and Others, that borrowed capital cannot

be included in the self-employed capital for getting relief u/s 80J.

3. In the circumstances of the case the question referred to us is answered in the negative that is in favour of department and against the assessee.